

### Oil/Gas Terminal at Paradip

209. SHRI GOPI NATH GAJAPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to set up an oil terminal and also a gas terminal at Paradip in Orissa in collaboration with the Non-Resident Indians;

(b) if so, the details thereof; and

(c) the steps taken to implement the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) The Government have no proposal to set up any oil terminal at Paradip in Orissa in collaboration with Non-Resident Indians. However, under the 8th Plan additional product tankage programme, IOC and HPC are developing POL ligherage terminals at Paradip having capacities of 1.20 lakh KL and 0.48 KL tankage (approx.) respectively and allied facilities. BPC is developing a coastal terminal with a tankage of 50,000 KL.

There is no plan for any Oil Company to construct any gas terminal at Paradip.

[Translation]

### Atrocities on Women

210. SHRIMATI SHEELA GAUTAM:  
SHRI RAMESHWAR PATIDAR:  
MAJ. GEN. (RETD.) BHUWAN CHANDRA  
KHANDURI:  
SHRI RAJESH KUMAR:  
SHRI RAM BADAN:  
SHRI SHIV SHARAN VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Commission for women made enquiries on the atrocities committed on women at Muzaffarnagar on October 2, 1994;

(b) if so, the details thereof including the places visited by the Commission in this connection;

(c) whether the Commission has submitted its report;

(d) if so, the main findings and recommendations of the Commission; and

(e) the follow-up action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) to (e) The National Commission for Women has since submitted a detailed report on November 16, 1994 after extensive tour to Muzaffarnagar, Gopeshwar, Srinagar, Tehri and Dehradun in UP hill areas from 13th to 16th October, 1994. The Commission in its report has found the allegations of Molestation and rape true. The Commission has recommended certain policy and administrative measures

to prevent such occurrences. In accordance with the provisions laid down in the Constitution, 'Police' and 'Public Order' are State subjects. Therefore, it is primarily for the State Government of U.P. to initiate necessary action on the recommendations of the Commission. A copy of the report of the Commission has since been sent to the State Government of Uttar Pradesh for taking necessary action.

[English]

### Presentation of Hindi Language

211. SHRI AMAR PAL SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any study has recently been conducted on the presentation of Hindi language by the Doordarshan;

(b) if so, the details thereof;

(c) whether the Government propose to take steps to ensure the use of pure Hindi in the programmes;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING: (SHRI K.P. SINGH DEO): (a) No. Sir.

(b) Does not arise.

(c) Attempts to improve the effectiveness of communication by Doordarshan in Hindi and other languages are being made on a continuous basis.

(d) & (e) Do not arise.

### Central Industrial Security Force

213. SHRI RAJENDRA AGNIHOTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to allow the Central Industrial Security Force to give its services to the private sectors;

(b) whether the Government propose to amend CISF Act in this regard;

(c) if so, the salient features thereof?

(d) the time by which it is likely to be introduced; and

(e) the total number of public sector undertakings presently served by CISF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI RAJESH PILOT): (a) to (d) The matter is under consideration.

(e) The CISF is serving 222 public sector undertakings.